S. No. 4
Supplementary List
Video conference

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CrlM no. 18-A/2020 EMG-WP (Crl) no. 26-A/2020

Tanvir Ahmad Seergojri

.... Petitioner(s)

Through:- Mr S. W. H. Rizvi, Advocate v/s

Union Territory of JK

.... Respondent(s)

Through:- Mr B. A. Dar, Sr. AAG

CORAM:

HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE

ORDER

This petition has been listed today on the urgency expressed by the learned counsel for the petitioner to be heard in virtual mode through Video Conferencing. While the counsel for the petitioner appeared from Lucknow, Uttar Pradesh, the learned counsel for the respondents Mr B. A. Dar, learned Sr. AAG, made submissions through voice call mode.

Heard. Admit. Notice on asking is waived by Mr B. A. Dar, learned Sr. AAG. Counter within two weeks.

List on 26th May, 2020.

Copy of the order be sent to Mr B. A. Dar, learned Sr. AAG, through email.

(ALI MOHAMMAD MAGREY)
JUDGE

Srinagar 11.05.2020 Amjad Lone PS